

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 5th day of March 2002.

QUORUM : HON. MR. S. DAYAL, A.M.

HON. MR. RAFIQUDDIN, J.M.

O.A. No. 12 of 2002.

Nemai Chand a/a 51 years s/o Sri Mahendra Nath r/o 290/8,
Masih Ganj, Jhansi.....

..... Petitioner.

Counsel for petitioner : Sri R.K. Nigam.

Versus

1. Union of India through General Manager, Central Railway,
Mumbai CST.

2. Divisional Railway Manager, Central Railway, Jhansi.

.....

..... Respondents.

Counsel for respondents : Sri K.P. Singh.

ORDER (ORAL)

BY HON. MR. S. DAYAL, A.M.

This application has been filed for direction to the respondent No.2 to grant pay scale of Rs.4000-6000 with allowances to the applicant as Shunting Zamadar w. e. f. April 1991.

2. The applicant has filed this O.A. only on 3.1.02 and, therefore, is not entitled to the pay scale as claimed with effect from that date. The applicant, however, claims that he is still working as Shunting Zamadar. Under the circumstances, the ends of justice will be ^{met &} ~~made~~ if the respondents are directed to consider the representation of the applicant dated 10.9.97 and 14.12.2000 annexed as Annexure A-5 and A-6 to this O.A. by a reasoned and speaking order within a period of three months from the date of receipt of a copy of the order.

Rafiquddin
J.M.

A.M.
A.M.

Asthana/

6.3.02